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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11719/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Nogen Senabaya Deori
District and Sessions Judge,
Udalguri

Dated Guwahati, the 10th December, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ(U)/7526, dated 20.11.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to modify the earlier LTC permission that was granted vide this Registry's letter no. HC.VII-06/9164/2024/A, dated 07.09.2024. Now, you have been allowed to avail LTC for the block period 2022-2024, for travelling to Lakshadweep from Udalguri and return, along with your wife Smti. Gita Rani Deori and two sons namely Shri Manash Senabaya Deori and Shri Mausam Senabaya Deori (subject to fulfilling criteria as dependent family members), w.e.f. 22.12.2024 till 31.12.2024, by the shortest possible route, as per existing Rules.

You have been allowed to avail Head Quarter Leave permission, w.e.f. the evening of 21.12.2024 till the morning of 02.01.2025.

Further, you have been allowed to take your official vehicle bearing Registration No. AS-27D-0001 from Udalguri to Guwahati and return from Guwahati to Udalguri during the journey.

Yours faithfully,




REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11720-11722/2024/A.

Dated 10th December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


10.12.2024